

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-07-2024 AT 10:30 AM**

**CP(IB) No. 82/95/HDB/2024  
AND  
IA (IBC) 1419/2024 in CP(IB) No. 82/95/HDB/2024  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

M/s. Stressed Assets Stabilization Fund

**...Petitioner**

**AND**

Mr. S R S Kishen & M/s. Terry Gold India Ltd.

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No. 82/95/HDB/2024**

Meanwhile, objections if any by the Personal Guarantor.

For objections, matter adjourned to 22.07.2024.

**IA (IBC) 1419/2024**

Resolution Professional report not filed in time. This being an application seeking for condonation of delay of 15 days in filed Resolution Professional report.

Considered the reasons mentioned therein. Delay condoned for filing the Resolution Professional report. Resolution Professional report is taken on record if it is in order.

Accordingly, **this application is allowed and disposed of.**

Let the Resolution Professional serve a copy of this report on the Personal Guarantor within one week from today through registered/speed post and also by way of e-mail and file proof of service.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**